



AFFIDAVIT TO BE FILED BY THE CANDIDATE ALONGWITH NOMINATION PAPER BEFORE THE RETURNING OFFICER FOR ELECTION TO COUNCIL OF STATE FROM MADHYA PRADESH

PART-A

- I, Dr. L. Murugan, Son of Loganathan, aged 46 years resident of F-3, Aarthi Flats No. 353, Gujji First Street, Annanagar (East) Chennai- 600102, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-
- (1) I am a candidate set up by Bharatiya Janata Party.
- (2) My name is enrolled in 21, Annanagar Assembly Constituency, Tamil Nadu, at Serial No. 1117 in Part No. 75.
- (3) My contact telephone number (s) is/are +91-9003222892 and my email id is: lmurugantnbjp@gmail.com and my social media account(s) are:-
- (i) Facebook:- Dr.L.Murugan

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(ii) X:- @Murugan_MoS (iii) Insta@murugan_tnbjp

Details of Permanent Account Number (PAN) and status of filing of Income Tax return:

SI. No.	Names	PAN	The financial yearfor which the lastIncometax return has been filed	Total incomeshown in Income-tax return (in Rupees)
1.	Self	AMCP0590P	2022-23 2021-22 2020-21 2019-20 2018-19	Rs. 21,53,730/- Rs. 14,85,930/- Rs. 29,86,150/- Rs. 29,18,501/- Rs. 25,99,175/-
2.	Spouse (DR. C. KALAIYARASI)	BINPK5122P	2022-23 2021-22 2020-21 2019-20 2018-19	Rs 13,19,660/- Rs. 11,71,510/- Rs. 16,55,520/- Rs. 9,20,026/- Rs. 6,48,214/-
3.	Dependent-1 (M. K. DHARANEESH)	IXVPD7553P	NIL	NIL
4.	Dependent-2 M. K. INDARAJITH)	NIL	NIL	NIL

Pending criminal cases

I declare that there is no pending criminal case against me.
(Tick this alternative if there is no criminal case pending against the Candidate and write NOT APPLICABLE against alternative (ii) below)
OR

(i) The following criminal cases are pending against me:

(If there are pending criminal cases against the candidate, then tick this alternative and score off alternative (i) above, and give details of all pending cases in the Table below).

Table

Dearn 2

(a)	FIR No.
	Withname
	and address
	ofPolice
	Station
- Bas	concerned

- 1.FIR NO. 3975/2020 POLICE STATION -CHENGALPATTU DISTRICT-CHENGALPATTU (TAMIL NADU)
- 2. FIR NO. 2727/2020 POLICE STATION-THIRUTANI DISTRICT-THIRUTANI (TAMIL NADU)
- 3. FIR NO. 637/2020 POLICE STATION -THIRUVENNAINALLUR DISTRICT VILLUPURAM (TAMIL NADU)
- 4. FIR NO. 2039/2020 POLICE STATION-KALLAKURICHI DISTRICT-KALLAKURICHI (TAMIL NADU)
- 5. FIR NO. 1334/2020 POLICE STATION -THIYAGATHIRUGAM DISTRICT-KALLAKURICHI (TAMIL NADU)
- 6. FIR NO. 1240/2020 POLICE STATION-CUDDALORE PUTHUNAGAR DISTRICT-CUDDALORE (TAMIL NADU)
- 7. FIR NO. 1359/2020 POLICE STATION-APPANTHIRUPATHI DISTRICT-MADURAI (TAMIL NADU)
- 8. FIR NO. 1552/2020 POLICE STATION-PALANI DISTRICT-DINDIGUL (TAMIL NADU)
- 9. FIR NO. 1303/2020 POLICE STATION-KARUR TOWN DISTRICT-KARUR (TAMIL NADU)
- 10. FIR NO. 1071/2020 POLICE STATION-ERODE NORTH DISTRICT-ERODE (TAMIL NADU)
- 11. FIR NO. 982/2020 POLICE STATION-HOSUR TOWN DISTRICT-KRISHNAGIRI (TAMIL NADU)



3 ROLLOWIN



- 12. FIR NO. 1548/2020 POLICE STATION SALEM CITY- SOORAMANGALAM, DISTRICT- SALEM (TAMIL NADU)
- 13. FIR NO. 1323/2020 POLICE STATION-COIMBATORE CITY-RATHINAPURI DISTRICT-COIMBATORE (TAMIL NADU)
- 14. FIR NO. 1660/2020
 POLICE STATION-CHENNAI CITY-ESPLANADE, DISTRICT-CHENNAI
 (TAMIL NADU)
- 15. FIR NO. 1661/2020 POLICE STATION - CHENNAI CITY-ESPLANADE, DISTRICT-CHENNAI (TAMIL NADU)
- 16. FIR NO. 532/2020 POLICE STATION -CHENNAI CITY- MAMBALAM, DISTRICT-CHENNAI (TAMIL NADU)
- 17. FIR NO. 792/2020 POLICE STATION -CHENNAI CITY- CMBT, DISTRICT-CHENNAI (TAMIL NADU)
- 18. FIR NO. 5701/2020 POLICE STATION -CHENNAI CITY- THIRUVOTTIYUR, DISTRICT- CHENNAI (TAMIL NADU)
- 19. FIR NO. 797/2020 POLICE STATION -CHENNAI CITY- CMBT, DISTRICT-CHENNAI (TAMIL NADU)
- 20. FIR NO. 738/2020 POLICE STATION -CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU)
- 21. FIR NO. 739/2020 POLICE STATION-CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU)
- 22. FIR NO. 740/2020 POLICE STATION-



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dia .	•	CHENNAI CITY- NAZARETHPETTAI, DISTRICT- KANCHIPURAM (TAMIL NADU) 23. FIR NO. 1505/2020 POLICE STATION- MADURAI CITY- THIRUPARANKUNDRAM, DISTRICT- MADURAI (TAMIL NADU)
(b)	Case No. with Name of the Court	1. Murosoli Trust filed a complaint for defamation in the Additional Special Court for trial of criminal cases related to elected Members of Parliament and Members of Legislative Assembly of Tamilnadu against Dr. L. Murugan, M.P, Rajya Sabha in C.C. No. 47 of 2022.
		2. Dr. L. Murugan filed a quash petition in Crl.O.P. No. 10277 of 2022 which was dismissed on 05.09.2023.
,		3. Dr. L. Murugan filed a Special Leave Petition in the Hon'ble Supreme Court in S.L.P. (Crl) Nos. 12091 – 12092 of 2023 on 27.09.2023 where an interim stay was granted and the same is pending.



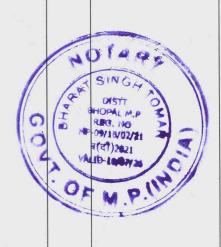
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(c)	Section(s)
	of
	concerned
	Acts/Code
	s involved
in the	(give no. of
	theSection
	, e.g. Section
	of IPC,
	etc.).

- 1. FIR No. 3975/2020 UNDER SECTION 143,270 OF IPC AND SECTION 51(b) OF DISASTER MANAGEMENT ACT.
- FIR No. 2727/2020 UNDER SECTION 143, 341, 188, 269, 270 OF IPC AND SECTION 51 MANAGEMENT ACT. OF DISASTER
- 3. FIR No. 637/2020 UNDER SECTION 143, 188 AND 269 OF IPC
- 4. FIR No. 2039/2020 UNDER SECTION 143, 269 OF IPC AND SECTION 51 OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT
- 5. FIR No. 1334/2020 UNDER SECTION 143, 188 OF IPC AND SECTION SI OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT
- 6. FIR No. 1240/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND SECTION ST OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT
- 7. FIR No. 1359/2020 UNDER SECTION 143, 188 AND 290 OF IPC
- 8. FIR No. 1552/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION OF EPIDEMIC DISEASES ACT.
- 9. FIR No. 1303/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION OF EPIDEMIC DISEASES ACT.
- 10. FIR No. 1071/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION 51(b) OF DISASTER MANAGEMENT ACT AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 4 OF T.N.OPEN PLACES (PREVENTION OF DISFIGUREMENT) ACT



- 11. FIR No. 982/2020 UNDER SECTION 188 AND 270 OF IPC AND SECTION 134 OF T.N. PUBLIC HEALTH ACT.
- 12. FIR No. 1548/2020 UNDER SECTION 143, 341 AND 269 OF IPC AND SECTION 51-B OF DISASTER MANAGEMENT ACT AND SECTION 2 AND 3 OF EPIDEMIC DISEASES ACT AND SECTION 4 OF T.N.OPEN PLACES (PREVENTION OF DISFIGUREMENT) ACT.
- 13. FIR No. 1323/2020 UNDER SECTION 143, 341 AND 269 OF IPC
- 14. FIR No. 1660/2020 UNDER SECTION 143 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.
- 15. FIR No. 1661/2020 UNDER SECTION 143 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.
- 16. FIR No. 532/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND 3 OF EPIDEMIC DISEASES ACT AND SECTION 51 (b) OF DISASTER MANAGEMENT ACT
- 17. FIR No. 792/2020 UNDER SECTION 147, 148 AND 188 OF IPC AND SECTION OF EPIDEMIC DISEASES ACT.
- 18. FIR No. 5701/2020 UNDER SECTION 143, 188 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT
- 19. FIR No. 797/2020 UNDER SECTION 147, 148 AND 188 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT.
- 20. FIR No. 738/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION



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	41 (6) OF CITY POLICE ACT
	21. FIR No. 739/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 41(6) T.N.CITY POLICE ACT.
	22. FIR No. 740/2020 UNDER SECTION 143 AND 269 OF IPC AND SECTION 3 OF EPIDEMIC DISEASES ACT AND SECTION 41(6) T.N.CITY POLICE ACT.
	23. FIR No. 1505/2020 UNDER SECTION 269 AND 270 OF IPC
Brief description of offence	 i. ALL 23 CASES RELATE TO VIOLATION OF LAWS DURING PUBLIC PROTEST ii. 1 IS RELATED TO DEFAMATION CASE
Whether chargeshave been framed (mention YES orNO)	NO O O O O O O O O O O O O
If answer against(e) above is YES,then give the date onwhich charges were	NOT APPLICABLE
	Brief description of offence Whether chargeshave been framed (mention YES orNO) If answer against(e) above is YES, then give the date onwhich charges

Comment

(g)	Whether any	NOT APPLICABLE	
	Appeal/		
	Application		
	forrevision	* .	
	has been filed		
-	against the		
	proceedings		
	(Mention YES	*	
	orNO)	The state of the s	

(5) Cases of conviction

- (i) I declare that I have not been convicted for any criminal offence. (Tick this alternative, if the candidate has not been convicted and write NOT APPLICABLE against alternative (ii) below) OR
- (ii) I have been convicted for the offences mentioned below:
 (If the candidate has been convicted, then tick this alternative
 and score off alternative (i) above, and give details in the Table below)

 Table

(a)	Case No.	NOT APPLICABLE
(b)	Name of the	NOT APPLICABLE
	Court	
		NULL
(c)	Sections	NOT APPLICABLE
	of	10 (3 000)
	Acts/Cod	O Sec. NO S
	es	3(2)13/02/21
	involved	NO LONG
	(give no. of	OF THE
	theSection,	M.P.
	e.g. SectionofIPC,	
	etc.).	
(d)		NOT APPLICABLE
` /	description of	
	offence	and the second second
	for which	
	convicted	

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		A COM L DDT TO L DT T
(e)	Dates of orders	NOT APPLICABLE
	ofconviction	*
(0)		TOTAL AND LIGHT OF THE STATE OF
(f)	Punishme	NOT APPLICABLE
	nt	*
	imposed	
- Ann	0	
(g)	Whether any	NOT APPLICABLE
(8)		THE EIGHBEE
	Appeal has	
	beenfiled	
	against	
	conviction	
	order	
	(Mention YES	
	orNo)	
(h)		NOT APPLICABLE NOT A
	(g) above is	
	YES, give	ANT SING
	details and	O 12 00 0577 1
	present	10 m 45 m 2 1
	status of	< 100 mm
		ALD INTEREST
	appeal	
		Mad Manual Manua

(6A) I have given full and up-to-date information to my political party about all pending criminal cases against me and about all cases of conviction as given in paragraphs (5) and (6).

Note:

- 1. Details should be entered clearly and legibly in BOLD letters
- 2. Details to be given separately for each case under different columns against each item.
- 3. Details should be given in reverse chronological order, i.e., the latest case to bementioned first and backwards in the order of dates for the other cases.
- 4. Additional sheet may be added if required.
- 5. Candidate is responsible for supplying all information in compliance of Hon'bleSupreme Court's judgment in W.P (C) No. 536 of 2011.

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(6) That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given

Note: 3. Value of Bonds/Share Debentures as per current market value in Stock exchange in respect of listed companies and as per books in case of non-listed companies should be given.

Note: 4. 'Dependent' means parents, son(s), daughter(s) of the candidate or spouse and any other person related to the candidate whether by blood or marriage, who have no separate means of income and who are dependent on the candidate for their livelihood.

Note: 5. Details including amount is to be given separately in respect of each investment

Note: 6. Details should include the interest in or ownership of offshore assets.

Explanation,- For the purpose of this Form, the expression "offshore assets" includes, details of all deposits or investments in Foreign banks and any other body or institution abroad, and details of all assets and liabilities in foreign countries';

S1. No.	Description	Self	Spouse	Dependent 1	Dependent 2
No.	-	DR L MURUGAN	DR. C. KALAIYARASI	M. K. DHARANEESH	M. K. INDARAJITH
i	Cash in Hand	Rs. 45,000/-	Rs. 70,000/-	Rs. 5000/-	NIL
	Details of deposit in Bank accounts (FDRs, Term Deposits and all other types of Deposits including saving accounts), Deposits with Financial Institutions, Non-Banking	i) CANARA BANK KHAN MARKET, DELHI A/C 904320101145 03 RS. 61,694.27/- ii) State Bank of India Parliament Branch Delhi	i) STATE BANK OF INDIA KILPAUK BRANCH, CHENNAI A/C 11073707161 RS. 6,08,046/-	i) STATE BANK OF INDIA Shastri Bhawan Branch, New Delhi - A/C 42162923034 RS. 1,000/-	NO 14 A

Financial Companies and Co-operative societies and the amount such deposit Saving						
investment in Bonds, debentures/share es and unit in companies/ Mutual funds and others and the amount. (iv) Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial insurance Company and the amount (ii) LIC OF INDIA POLICY NO. 702735398 RS. 1,00,000/- ii) LIC OF INDIA POLICY NO. 7080322281 Rs. 1,00,000/- iii) LIC OF INDIA POLICY NO. 7080322282 Rs. 1,00,000/- iii) LIC OF INDIA POLICY NO. 7080322283 Rs. 1,00,000/- iii) LIC OF INDIA POLICY NO. 7080322283 Rs. 1,00,000/- iv) LIC OF INDIA POLICY NO. 7080322284 Rs. 1,00,000/- iv) LIC OF INDIA POLICY NO. 7080322284 Rs. 1,00,000/- v) LIC OF INDIA POLICY NO. 7080322284 Rs. 1,00,000/- v) LIC OF INDIA POLICY NO. 7080322284 Rs. 1,00,000/- v) LIC OF INDIA POLICY NO. 265294837902 Rs. 3,85,000/- vi) LIC OF INDIA POLICY NO. 2652828320 Rs. 1,00,000/- vi) LIC OF INDIA POLICY NO. 2652828320 Rs. 1,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 15,00,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 365,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 365,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 365,000/- vi) LIC OF INDIA POLICY NO. 326828320 Rs. 365,000/- vi) LIC OF INDIA POLICY NO. 36	K	Companies and Co-operative societies and the amounting each such deposit	40352638251 Rs.	Chetpat Branch A/c No. 6976304405 Rs. 11,603- 90		
investment in NSS, Postal Saving, Insurance policies and investment in any Financial instruments in Post office or Insurance Company and the amount III C OF INDIA POLICY NO. 7080322281 Rs. 1,00,000/- III LC OF INDIA POLICY NO. 7080322283 Rs. 1,00,000/- III LC OF INDIA POLICY NO. 7080322283 Rs. 1,00,000/- III LC OF INDIA POLICY NO. 7080322283 Rs. 1,00,000/- IV LIC OF INDIA POLICY NO. 7080322284 Rs. 1,00,000/- IV LIC OF INDIA POLICY NO. 7080322284 Rs. 1,00,000/- IV LIC OF INDIA POLICY NO. 7080322284 Rs. 1,00,000/- IV LIC OF INSURANCE POLICY NO. 2K524837902 Rs. 3,85,000/- V) LIC OF INDIA POLICY NO. 2K524837902 Rs. 3,85,000/- Vi) LIC OF INDIA POLICY NO. 326828320 Rs. 1,00,000/- Vi) LIC OF INDIA POLICY NO. Vi) LIC OF INDIA POLICY NO. VI	(iii)	investment in Bonds, debentures/shar es and unit in companies/ Mutual funds and others and	NIL	NIL	NIL	NIL
Rs. 5,00,000/- vii) LIC OF INDIA POLICY NO.318835974	(iv)	investment in NSS, Postal Saving, Insurance policies and investment in any Financial instruments in Post office or Insurance Company and the	INDIA POLICY NO. 7080322281 Rs. 1,00,000/- ii) LIC OF INDIA POLICY NO. 7080322282 Rs. 1,00,000/- iii) LIC OF INDIA POLICY NO. 7080322283 Rs. 1,00,000/- iv) LIC OF INDIA POLICY NO. 7080322284 Rs. 1,00,000/- v) LIC OF INDIA POLICY NO. 7080322285 Rs. 1,00,000/- vi) LIC OF INDIA POLICY NO. 7080322285 Rs. 1,00,000/- vi) LIC OF INDIA POLICY NO. 7080322285 Rs. 1,00,000/- vi) LIC OF INDIA POLICY NO. 708574938 Rs. 5,00,000/- vii) LIC OF INDIA POLICY	POLICY NO. 702735403 Rs. 5,00,000/- ii) LIC OF INDIA POLICY NO. 719824757 Rs. 2,50,000/- iii) LIC OF INDIA POLICY NO. 708627946 Rs. 5,00,000/- iv) LIC OF INDIA POLICY NO. 318835969 Rs. 15,00,000/- v) SBI LIFE INSURANCE POLICY NO. 2K524837902 Rs. 3,85,000/- vi) LIC OF INDIA POLICY NO. 326828320	POLICY NO. 702735398 RS. 1,00,000/-	POLICY NO. 705072325 RS.



		Rs. 3,00,000/- viii) LIC OF INDIA POLICY NO. 318835950 Rs. 7,00,000/- ix) KOTAK LIFE INSURANCE Policy No. 09412946 Rs. 19,12,000/- x) MAX LIFE- LIFE PERFECT PARTNER SUPER-20 PAY POLICY NO. 106042310 RS. 3,26,846/- xi) LIC OF INDIA POLICY NO. 326828693 Rs. 15,00,000/- xii) SBI LIFE SMART PRIVILAGE POLICY NO.		DIST SING PALES IN THE PROPERTY OF MINISTRAL	GA TOMANON AND AND AND AND AND AND AND AND AND AN
				amount value of o	ngoing
V	Personal loans/advance given to any person or entity including firm, company, trust etc and other receivables from debtors and the amount,	NIL	NIL	NIL	NIL
vi)	Motor Vehicles / Aircrafts / Yachts Ships (Details of Make, registration number etc. year of purchase and amount)	Maruti Suzuki Swift, TN 02 BA 8959, Year- 2014 Rs. 5,00,000/-	Honda Activa TN 02 BE 7608, Year- 2016 Rs. 40,000/-	NIL	NIL
vii)	Jewellery, bullion and valuable thing(s) (Given details weight and value)	240 Grams Gold, Rs. 11,00,000/-	720 Grams Gold, Rs. 33,00,000/-	NIL	NIL
			13		Wall .

viii)	Any other assets such as value of claims / interests.	NIL	NIL	NIL	NIL .
ix)	Gross Total Value	Rs. 1,02,33,334-30 paise	Rs. 86,64,649-90 paise	Rs. 1,06,000/-	Rs. 1,00,000/-

B. Details of Immovable Assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

Note: 2. Each land or building or apartment should be mentioned separately in this format

Sl. No.	Description	Self	Spouse	Dependent 1	Dependent 2
(i)	Agriculture	Namakkal	NIL	NIL	NIL
. ,	Land	district,			
	Location(s)Sur	paramathi			
	vey number(s)	sub-district			
		kelsatthamp			
	_	ur		369	-
		326/1,		407	
		326/3,			
		326/9,			
		347/1,			
		347/2,			
		348/3,			
		348/6,		**	
		350/5,			
	-	350/9,			
		326/2,			=
		326/6A,			
		326/6B,			-
		326/6C,	- ×		
		326/6D,			
		326/6E		*	101405
		326/8,			
		326/10,			" SINGS
		347/3-6		4	DISTE A
		348/1,		l t	MOPALMP Z
		348/4,		0	REG. NO D
		350/4,		4 4	वि-09/18/02/21 20
		350/8,			VALID-18/07/26
		(2) North		* * *	1
		Chennai Reg		3.3	MP
		. District			
		Ponneri sub-			
		district			
			2		
		Peruvallure			
		village			

Demand

		Survey No. 161/8A	÷		
	Area (total Measurement in acrs)	1) 1/3 share in 11.5 acres (total Land area) 2) 44 cents	NIL	NIL	NIL
	Whether inherited property(Yes/No)	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	1) 26/02/2020 2) 03/5/2017	NIL	NIL	NIL
	Cost of land in case of purchase at the time of purchase	1) Rs. 8,00,000/- 2) Rs. 9,17,000/-	NIL	NIL	NIL
	Any investment on the land by way of development, constructions etc	Rs. 5,00,000/-	NIL	NIL	NIL
	Approximate current market value	1) Rs. 12,00,000 2) Rs. 20,00,000	NIL	NIL	NIL
(ii)	Non- Agricultural Land Location(s) Survey number(s)	NIL	Namakkal district Navani village survey no. 683/4A3	NIL	NIL
	Area (total measurement in sq ft)	NIL	5,717 ½ sq. ft.	NIL	NIL
	Whether inherited property(Yes/No)	NIL	NIL	NIL	NIL
	Date of purchase in case of self	NIL	2/7/2020	NIL	NIL .

	acquired property				4.
	Cost of land (in case of purchase of self acquired property)	NIL	Rs. 5,73,000/	NIL	NIL
	Any investment on the land by way of development, constructions etc.	NIL	NIL	NIL	NIL
	Approximate current market value	NIL	Rs. 7,00,000/-	NIL	NIL
(iii)	Commercial Buildings	NIL	NIL	NIL	NIL
(iv)	Residential Buildings (Including apartments): Location(s) Survey number(s)	T. S. 31 part Ayanavaram village	i) T. S. 31 part Ayanavaram village ii)Koyambed village, Survey No. 221/1 (Part) chennai district	NIL	NIL
	Area (total measurement in sq.ft)	1/2 share of 394.91 sq,ft, UDS	i) 1/2 share of 394.91 sq,ft, UDS ii) 2476.5 sq.ft	NIL	NIL
	Built up area (total measurement in sq.ft)	1/2 share of 720 sq.ft	i) 1/2 share of 720 sq.ftii) 3000 sq. ft.	NIL .	NIL
	Whether inherited property(Yes/No)	NIL	NIL	NIL	NIL
	Date of purchase in case of self acquired property	12.10.2015	i. 12.10.2015 ii. 30.06.2022	NIL	NIL
	Cost of property (in case of purchase) at the time of purchase	Rs. 28,00,000/-	(i) Rs. 28,00,000/- (ii)Rs. 1,21,25,000/-	NIL	NIL 2AT

2000 amount

	Any investment on the property by way of development, construction etc	NIL	NIL .	NIL	NIL
	Approximate current market value	Rs. 37,50,000/-	i)Rs. 37,50,000/- ii)Rs.1,21,25,000/-	NIL	NIL
(v)	Other (Such as interest in property)	NIL	NIL	NIL	NIL
	Total of Current market value of (i) to (v) above	Rs. 69,50,000/-	Rs.1,65,75,000/-	-	

(8) I give herein below the details of liabilities/dues to public financial institutions and government:-

(Note: please give separate details of name of bank, institution, entity or individual and amount before each item)

Sl. No.	Description Self Spouse		Spouse	Dependent 1	Dependent 2
(i)	Loan or dues to Bank / Financial institution(s) Name of the Bank or Financial Institution, Amount outstanding, Nature of Loan	Personal Loan: Rs. 20,00,000/- State Bank of India Parliament Branch Delhi	Housing Loan Rs. 90,00,000/- from State Bank of India PB Branch Annanagar Chennai	NIL	NIL
	Loan or dues to any other individual / entity other than mentioned above Name(s) amount outstanding nature of loan		Rs. 10,00,000/-	NIL	NIL
	Grand Total of liabilities	Rs. 20,00,000/-	Rs. 1,00,00,000	NIL	NIL 281 S

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(ii)	Government dues: Dues to Departments dealing with Government accommodation	accom any ti date of (B) If ans declar (i) The accom (ii) There Gover (a) rer (b) ele (c) wa (d) tele [the month is noti Note- concer water	modation prome during of notification were to (A) ation may be address modation: i) 1 K Kaiii) B 15-7 Prades is no dues onment account; ctricity character charges; ephone character to the fied or any of the control in respective charges and	rovided by the of the last ten year of the current above is YES, e furnished name of the amraj lane, New E4, Bungalows Bhoth payable in resummodation, towards; and rges as on the last date.	ars before the election? the following nely: - Government Delhi opal Madhya spect of above ards- (date) ate of the third sich the election athe agencies ricity charges, rges for the	
(iii)	Dues to department dealing with Government transport (including aircrafts	submi		NIL	NIL	
	and helicopters)	1				
		Self	Spouse	Dependent-1	Dependent-2	
(iv)	Income tax dues	NIL	NIL	NIL	NIL	
(v)	GST Dues	NIL	NIL	NIL	NIL	
(vi)	Municipal/Property tax dues	NIL	NIL	NIL	NIL	
(vii)	Any other dues	NIL	NIL	NIL	NIL	
(viii)	Government dues	NIL	NIL	ÑIL	NIL	
(ix)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending.		NIL	NIL	NIL	

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DISTT: SHOPAL M.P REG. NO MP-09/18/02/21 의(대)2021 VALID-18/07/26



(7) Details of profession or oc	cupation:
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- (a) Self:- Agriculturist
- (b) Spouse:- Doctor

(8A) Details of sources of income:

- (a) Self: Agriculture
- (b) Spouse: Doctor
- (c) Source of income, if any, of dependents,N.A......

(8B) Contracts with appropriate Government and any public company or companies

- (a) details of contracts entered by the candidateN.A........
- (b) details of contracts entered into by spouse......N.A......
- (c) details of contracts entered into by dependents......N.A......
- (d) details of contracts entered into by Hindu Undivided Family or trust in which the candidate or spouse or dependents have interest....NA-----

(8) My educational qualification is as under:-

Degree of Doctor of Philosophy (Law), University of Madras, 2019

(Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year in which the course was completed.)





PART-B

(9) ABSTRACT OF THE DETAILS GIVEN IN (1) TO (10) OF PART-A:

1.		Name of the candida	ate		Dr. L. Muru	gan, Son	of Lo	ganathan,	
2.		Full postal address			F-3, Aarthi Flats No. 353, Gujji First Street,				
	-	6			Annanagar (l	East) Cher	ınai-	600102	
						ë			
3.		Number and name and State	of the constituen	су	21, Annanag Nadu	ar Assemb	oly C	onstituency, Tamil	
4.		Name of the politicathe candidate 'Independent')		al party which set up		Bharatiya Janata Party			
5.		Total number of per	nding criminal cas	es	23				
6		Total number of cas			NOT APPLI				
7.		,	PAN of		Year for wincome Tax			al income shown	
		(a) Candidate	AMCP0590P		2022-23			1,53,730/-	
		(b) Spouse	BINPK5122P				Rs. 13,19,660/-		
		(c) Dependent-1	IXVPD7553P		NIL		NIL		
		(d) Dependent-2	NIL		NIL NIL				
8.		Details of Assets an		ipee	es				
		Description	Self	Sp	oouse	Depende	ent-I	Dependent- II	
A.	-	Moveable Assets (Total value)	Rs.1,02,33,334-30 paise	Rs. pais	86,64,649-90 se	Rs. 1,06,0	00/-	Rs. 1,00,000/-	
B.		Immovable Assets							
	I.	Purchase Price of self-acquired immovable property	Rs. 45,17,000/-	Rs. 1,5	4,98,000/-	NIL		NIL	
	II.	Development/ construction cost of immovable property after purchase (if applicable)	Rs. 5,00,000/-	NI	L.	NIL		NIL	

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Ĭ I	III.	Approximate	Rs. 69,50,000/-	Rs.	NIL	NIL
	111.	Current market	163. 07,30,000/	1,65,75,000/-		
		price-		1,03,73,0007		
		(a) self-acquired	Rs 69 50 000/-	Rs.		*
-		assets (Total	163. 07,50,000/	1,65,75,000/-		27
		Value)		1,00,70,000		
		(b) inherited				
			NIL	NIL		
		Value)				
9.		Liabilities			1	
-	(i)		NIL	NIL	NIL	NIL
	(-)	(Total)				
	(ii)	Loans from Bank,	Rs. 20,00,000/-	Rs.		
	X - Z	Financial		1,00,00,000/-	-	
		Institutions and				
		others (Total)				
10.		Liabilities that are u	ınder dispute			
	(i)	Government dues	NIL	NIL	NIL	NIL
		(Total)				
	(ii)	Loans from Bank,	NIL	NIL	NIL	NIL
		Financial				
		Institutions and				
		others (Total)				
11.		Highest educationa		I		
			Ooctor of Philoso	phy (Law), Univ	ersity of Madi	ras,
		2019	1 0 1 1/11	38.7		- C.11 Come of the
		(Give details of his				
		certificate/diploma/		ime of the Schoo	i/College/Unive	ersity and the year
		in which the course	was completed.)			

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

(a) there is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;

(b) I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above. Verified at Bhopal on 15.02.2024

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nominations. Note: 2. Affidavit should be sworn before an Oath Commissioner or Magistrate of the First Defringin Class or before a Notary Public.

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Note: 3. All column should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable" or "Not Known", as the case may be, should be mentioned,

Note: 4. The Affidavit should be either typed or written legibly and neatly.







Additional affidavit to be submitted by candidates

Election to Council of States, from Madhya Pradesh.

I, Dr. L.Murugan, Son of Loganathan, aged 46 years, resident of F- 3, Aarthi Flats, No. 353, Gujji First Street, Annanagar (East) Chennai-600 102, a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- 1. I had been allotted the following govt. accommodation:-
- (i) 1 K Kamraj lane, New Delhi
- (ii) B 15-74, Bungalows Bhopal Madhya Pradesh

during the period of last 10 years prior to the date of notification of the current election, and there are no arrears of any dues to be paid towards rent for the accommodation or any arrears to the agencies providing electricity, water and telephone at the said accommodation as on 15.02.2024.

2. "No dues certificates" form the agencies concerned are attached hereto.

VERIFICATION

I, the deponent above named, do hereby verify and declare that the above statements are correct to the best of my knowledge, and no part of it is false.

Verified at Bhopal on 15.02.2024

DEPONENT

CO CONTROLLS OF M. P. IIII

NAME AShakinshwakana ADDRESS E-2/25, Avera Colony SIGNATURE. Blog.

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BHARAT SINGH TOMAR
NOTARY & ADVOCATE
BHOOM IN PURILE